

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 207
(IB)-1781(ND)2018
IA/2331/2021

IN THE MATTER OF:

Indu Kumar & Ors. ... **Applicant/Petitioner**
Versus
M/s. Saha Infratech Pvt. Ltd. ... **Respondent**

Under Section: 7 of IBC, 2016(CIRP)

Order delivered on 14.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Rudreshwar Sing, Adv;
Mr. Atul Sharma, Adv. For intervnor-Financial Creditors
ACRE & IDBI
Adv. Ashish Makhija and Akanksha Vasudeva Advocates for
Interim Resolution Professional

ORDER

IA/2331/2021: None appeared for the Respondent. Ld. Counsel for the Petitioner submits that he has already filed the affidavit on 5th July, 2021 but the same is not on the DMS. Therefore, he is requested to share the filing no. with the Court Officer and also directed to verify from the Registry, if there is any defect pointed out, remove the same.

Ld. Counsel appearing for the Applicant further seeks permission to take step for the substituted service against all respondents. Prayer is allowed. Applicant is directed to take steps for the substituted service by publishing the notice in the one "Hindi" and one "English" Newspapers, circulated within

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the area, where the Respondent resides or used to carry on business. List the matter on 2nd September, 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)